

Delay in Submission of Fifth Pay Commission Report Causing Harm to Retiring Employees

2914. SHRI JANARDHANA POOJARY: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1581 given in the Rajya Sabha on 30th July, 1996 and state:

(a) whether Government are aware that delay in submitting the Fifth Pay Commission report is causing loss to thousands of employees who retire every month;

(b) if so, whether Government propose to impress upon the pay Commission to submit the report during the current session; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) (a) to (c) In accordance with terms of reference of the Fifth Central Pay Commission, the Commission is required to submit its Report as soon as feasible. The Commission has informed that the final report will be submitted to the Government by the end of September, 1996. The question of any loss to the retiring employees does not arise.

Financial Performance of Doordarshan

2915. DR. MAHESH CHANDRA SHARMA:
SHRI RAMDAS AGARWAL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether in his first press conference held in New Delhi recently, he has admitted that what Doordarshan in 20 years could not earn the other networks have earned in four years and stated "DD must make more money" as reported by Indian Express, New Delhi on 13th August, 1996;

(b) if so, the details thereof indicating the reasons for poor financial performance of DD; and

(c) in what manner his Ministry propose to make up the revenue losses of National Network Doordarshan without any compromises at the cost of India's social, cultural heritage and human values?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) to (c) No, Sir. However, Doordarshan was exhorted to increase its revenues substantially and try to become self sufficient. Further, they should not lose out to competition. Though there has been no revenue loss to Doordarshan, the rate of growth of commercial revenue needs to be stepped up. Doordarshan is making all round efforts to accelerate this growth without compromising with its national and social objectives.

Persons on RBI's defaulter list

2916. SHRI K.R. MALKANI:
DR. GOPALRAO VITHALRAO PATIL:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the newsitem in Indian Express dated 12th August, 1996, that many politicians and others are on RBI's defaulter list;

(b) if so, the detailed list of those who are defaulters of Rs. One crore and above;

(c) what action Government propose to take to recover Rs. Forty thousand crores from these defaulters; and

(d) how many bank officials have been punished for dereliction of duty in such matters, details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) In accordance with the statutes governing the public sector banks as also in terms of the practices and usages customary amongst bankers, the banks do not disclose the names of such parties (defaulters). However, RBI publishes yearly a list of borrowers with aggregate outstandings of Rs. 1 Crore and above as on 31st March against whom suits have been filed.

(c) In terms of the provisions of the Recovery of Debts due to Banks and Financial Institution Act, 1993 every suit or other proceedings involving an amount of Rs. 10 lakhs and above pending before any Court immediately before the date of establishment of a tribunal under the said Act shall stand